



2026:AHC:22735

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 2332 of 2026

Vikrama And 5 Others

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s) : Archana Singh, Ashok Mishra,
Shreeprakash Singh
Counsel for Respondent(s) : C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and perused the record.
2. The only relief sought by the petitioner in the present petition under Article 227 of the Constitution of India is to direct the respondent no. 2 namely Sub-Divisional Officer, Tehsil, Sagri, District Azamgarh, to finally decide the Appeal bearing Computerized No. T-202415060701945 (*Sriram Versus Ram Sakal*) Case No. 1945 of 2024, under Section 35(2) of the Uttar Pradesh Revenue Code, 2006, and other connected appeals, expeditiously within specific period.
3. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
4. From perusal of the record it transpires that nothing has been stated in the entire petition that there is any extraordinary situation nor any arguments have been made in this regard by the learned counsel for the petitioner to direct the court below to decide the aforesaid case in a time bound manner except the fact that suit is filed in the year 2022.
5. In view of the above, no relief could be granted to the petitioner. However, court below is expected to decide the aforesaid case strictly

in accordance with law without granting any unnecessary adjournment to either of the parties unless there is no legal impediment.

6. With the aforesaid observations, the petition is **disposed of**.

February 2, 2026

Vinod.

(Prakash Padia, J.)